

NATIONAL COMPANY LAW TRIBUNAL  
CHENNAI BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 01/11/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : TCA/11/2016  
NAME OF THE PETITIONER(S) : N. Shankaranarayan  
NAME OF THE RESPONDENT(S) : Aruna Theatres & Enterprises (Private) Limited and others  
UNDER SECTION : 397/398

S.No.	Name (in Capital)	Represented by	Signature
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1. K. RAMASAMY

Respondent 4

For K.S. Mohanram

1. Ramakrishnan Viraraghavan

Counsel for R2

2. S. Sathya ganesha

3. Y. Madhu

(For B. Dhanaraj)

Counsel for R1, 4

Y. D.

4. A. K. Raghavulu.

LD

Counsel for Applicant

LD

5. R. RAJESH

Counsel for R21 & R23  
in CA - 1/13

R. Rajesh

6. Anubhuti Menon

for K.S. Mahalingam

Counsel for R5 (Reinsurer)

Anubhuti Menon

7. C. Umashankar  
183, Law chambers,  
Ch - 104.

Counsel for R1

C. Umashankar

8. A. R. Pradeep

Counsel 20, 22, 24

A. R. Pradeep

9. S. PITCHAIYA

Counsel For 07. To 12.

S. Pitchaiya

## ORDER

Counsel for applicant present. Counsels for R1 & R18, R2, R4, R5, R7 to R11, R12, R14 present. No representation on behalf of R3 and R19. R6 and R13 expired. Counsel for applicant issued private notice to the counsel for R15, R16 and R17. In spite of the service of notice which has been effected on them, there is no representation on their behalf. So, R15, R16 and R17 are proceeded ex parte. Counsel for the parties have partly argued the matter. It has been stated by the counsels representing Respondents that an interim report which has been filed before the Hon'ble High Court, Chennai, in appeal has not been filed before this Bench by the Chartered Accountant. In this regard, counsel for applicant is directed to issue private notice to the Chartered Accountant, Shri.A.Agoramurthy for submitting his report as per the order of the erstwhile CLB dated 25th February 2009. During the course of arguments, the counsel for respondents seriously objected to the maintainability of the Application. In view of this, counsel for applicant prays time. At request, time is enlarged. The matter is posted for arguments on the issue of maintainability of the application. Put up on 07.12.2016 at 10.30 A.M.

  
(Ch. Md. Sharief Tariq)  
Member (Judicial)

  
(K. Anantha Padmanabha Swamy)  
Member (Judicial)